

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 103
(IB)-925(PB)/2020

IN THE MATTER OF:

State Bank of India

... Applicant / Petitioner

Vs

M/s. Indo Alusys Industries Ltd

... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code.

Order delivered on 18.11.2020

CORAM

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Mr. Neeraj Malhotra, Sr. Adv. Mr. Vibhor Mathur &
Mr. Ujjaval Kumar, Advs.
For the Respondent : Mr. Arun Kathpalia, Sr. Adv., Mr. Narendra
Mr. M. Sharma, Mr. Vikas Mehta, Mr. Adith Nair,
Mr. Siddhartha Jain, Mr. Ankur Sood, Advs.

ORDER

On the application moved by the Corporate Debtor side, the Petitioner side is at liberty to file its reply, if any.

At request of the Senior Counsel appearing on behalf of the Corporate Debtor, list the matter on **20.11.2020** for making submissions by both sides on the next date of hearing.

Sd-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

Sd-

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)

Ritu
18.11.2020.